

OA No. 326/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not filed.

13/11/02

Bench

Counter not filed.

For orders with
OA 327/02.

27/11/02

Bench

Copy of order dt. 28/11/02
issued to both parties
by posts. The same copy
a/w o/o no. 17084/F & E
dt. 3/10/02 issued to
The A.G. (Audit) & the AG
(A & E) by posts.

The same copy retained
by the counsel for both
sides.

3/12/02

3/12/02

Order dt. 28.11.02

Heard Mr. S.J. Nanda, learned Counsel
for the Applicant, Mr. K.C. Mohanty, learned
Counsel appearing for the Govt. of Orissa, and
Mr. B. Dash, learned Addl. Standing Counsel
appearing for the Union of India.

Mr. K.C. Mohanty, learned Counsel
appearing on behalf of the Govt. of Orissa,
submits a Memorandum of Compliance filed by the
Respondents No. 2 fixing the pay of the
Applicant at Rs. 19,000/- with effect from
5.3.1997 and in the same Memorandum the
Accountant General (A & E), Orissa, has already
been intimated for taking necessary action for
effecting payment of the arrears as due and
admissible to the Applicant. With this, the main
grievance of the Applicant has been met. We hope
and trust the Respondents will do all the best
to disburse the arrear pay of the Applicant at
the shortest possible time.

Send copies of this order to all the
parties of this Original Application and free
copies of this order be served on the Counsels
appearing for both the parties.

A copy of this order along with
office order No. 17084/F & E dt. 3.10.02 of the
Forest & Environment Department, Govt. of Orissa
be sent to the Accountant General (A & E), Orissa
and the Accountant General (Audit), Orissa, for
taking immediate action in the matter.

Accordingly, this Original Application
is disposed of.

(B. N. SCM 38/11
VICE CHAIRMAN

(M. R. MOHANTY
MEMBER (JUDICIAL)